

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA**

**STARRED QUESTION NO. 12  
TO BE ANSWERED ON 18.07.2022**

**ADMISSION IN KENDRIYA VIDYALAYAS  
AGAINST ABOLISHED QUOTA**

**\*12. SHRI L.S. TEJASVI SURYA:**

Will the Minister of EDUCATION be pleased to state:

- (a) the number of seats freed up in Kendriya Vidyalayas by the cancellation of the MP quota and other quotas in 2022;
- (b) the number of children who have taken admission in Kendriya Vidyalayas under the PM Cares for Children Scheme, State-wise;
- (c) the number of seats which have been left vacant under the above scheme; and
- (d) whether the Government is considering a different scheme for allotting such Kendriya Vidyalaya seats to vulnerable populations in the subsequent academic years and if so, the details thereof?

**ANSWER  
MINISTER OF EDUCATION  
(SHRI DHARMENDRA PRADHAN)**

(a) to (d) A statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 12 RAISED BY SHRI L.S. TEJASVI SURYA, HON'BLE MEMBER OF PARLIAMENT TO BE ANSWERED ON 18/07/2022 REGARDING ADMISSION IN KENDRIYA VIDYALAYAS AGAINST ABOLISHED QUOTA.**

(a) Every organization keeps revisiting its procedures and policies in order to bring qualitative changes in the system. Kendriya Vidyalaya Sangathan (KVS) has withdrawn some of the provisions that were discretionary such as quota of Hon'ble Minister of Education, Hon'ble Members of Parliament, Chairman, Vidyalaya Management Committee, Sponsoring Authority, etc. These quotas were over and above the sanctioned class strength and hence no seats have been freed. This will lead to maintaining a healthy pupil-teacher ratio (PTR) and also to achieve desired learning outcomes.

(b) 220 children admitted in Kendriya Vidyalayas (KVs) under the PM Cares for Children Scheme. State/UT-wise details are annexed.

(c) PM Cares for Children Scheme provides to ensure comprehensive care and protection of children who have lost their parent(s) to COVID pandemic, in a sustained manner, enable their wellbeing through health insurance, empower them through education and equip them for self-sufficient existence with financial support on reaching 23 years of age. Accordingly, special provisions have been made in the KVS admission guidelines 2022-23 for admissions to the children who have lost their parent(s) to COVID pandemic, over and above the sanctioned class strength.

(d) KVs have a distinct character and are established to cater to educational needs of the wards of transferable Central Government Employees including Defence & Para-Military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. KVS has been providing education to children of marginalized communities, disadvantageous sections of society and economically weaker sections by giving 25% reservation in admission in Class-I. In addition, reservation as per constitutional provisions to Scheduled Castes, Scheduled Tribes and Other Backward Classes (Non Creamy Layer) and seats are also horizontally reserved for Differently Abled-children at entry stage. 2 seats per section are also reserved for single girl child in Class I.

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**ANNEXURE**

**ANNEXURE REFERRED TO IN REPLY TO PART (b) OF THE LOK SABHA STARRED QUESTION NO. 12 RAISED BY SHRI L.S. TEJASVI SURYA, HON'BLE MEMBER OF PARLIAMENT TO BE ANSWERED ON 18/07/2022 REGARDING ADMISSION IN KENDRIYA VIDYALAYAS AGAINST ABOLISHED QUOTA.**

**STATE/UT-WISE DETAILS OF CHILDREN ADMITTED IN KENDRIYA VIDYALAYAS UNDER PM CARES CHILDREN SCHEME**

<b>Sr.</b>	<b>Name of State/ UT</b>	<b>Children admitted in KVs under PM Cares children scheme</b>
1	Andhra Pradesh	13
2	Bihar	06
3	Chandigarh	02
4	Chhattisgarh	01
5	Delhi	13
6	Gujarat	04
7	Haryana	02
8	Jharkhand	08
9	Karnataka	16
10	Madhya Pradesh	68
11	Maharashtra	09
12	Manipur	01
13	Odisha	15
14	Puducherry	03
15	Punjab	01
16	Rajasthan	11
17	Tamil Nadu	12
18	Telangana	10
19	Uttar Pradesh	17
20	Uttarakhand	05
21	West Bengal	03
<b>TOTAL</b>		<b>220</b>

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